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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 11205/2022 & CM APPL.32911/2022

JASLEEN SINGH SAINI

..... Petitioner
Through: Mr.Akshay Ringe, Ms.Megha
Mukerjee and Mr.Kartikeya Rastogi,
Adv.

versus

JUDO FEDERATION OF INDIA AND ORS. Respondents

Through: Mr.Anil Soni, Adv. for UOI.
Mr.Hemant Phalpes, Adv. for R-3.

CORAM:

HON'BLE MR. JUSTICE YASHWANT VARMA

ORDER

27.07.2022

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1. Although the first respondent is stated to have been placed on advance notice, none has appeared on its behalf when the matter was called. Consequently, let learned counsel for the petitioner take steps for service on the said respondent through all permissible modes including via approved courier service.
2. Prima facie and for the purposes of considering the prayer for interim relief, the Court takes into consideration the submission of learned counsel for the petitioner that the allegation of sexual assault was laid against another athlete and not the petitioner here. Learned counsels appearing for the respondents have been unable to dislodge that contention or draw the attention of the Court to any material or evidence which may indicate that the petitioner here had in fact broken any norms of discipline or indulged in acts of sexual assault which are so alleged to have been committed.

T.C

Bharitash

27 Court Master
High Court of Delhi
New Delhi

3. The Court further bears in mind the submission of learned counsel that once the petitioner has been duly selected and included in the team by the Indian Olympic Association [IOA], the Judo Federation could not have placed the petitioner under suspension. Learned counsel appearing for the IOA further apprises the Court that the petitioner is the sole medal prospect for the country in the 66 kg weight category in the Judo event which is slated to be held as part of the Commonwealth Games. Matter requires consideration.

4. Till the next date of listing, there shall be stay of the order of suspension dated 02 July 2022 subject to the petitioner submitting an undertaking of good behavior and conduct before the Administrator of the Judo Federation as well as the Indian Olympic Association.

5. List again on 24.11.2022.

A copy of this order be given *dasti* under the signature of the Court Master.

JULY 27, 2022/bh

Sd/-
YASHWANT VARMA, J.

T.C.
Bharitash
27-07-2022
Court Master
High Court of Delhi
New Delhi